

[Shri Ram Niwas Mirdha]
Competitive Examination) Amendment
Regulations, 1973 (Hindi and English ver-
sions) published in Notification No. G.S.R.
69(E) in Gazette of India dated the 23rd
February, 1973, under sub-section (2) of sec-
tion 3 of the All India Services Act, 1951.
[Placed in library. see No. LT-4487/73].

CRIMINAL LAW AMENDMENT (ANDHRA
PRADESH EXTENSION AND AMENDMENT)
ORDINANCE, 1972

SHRI F. H. MOHSIN : On behalf of
Shri K. C. Pant, I beg to lay on the Table
a copy of the Criminal Law Amendment
(Andhra Pradesh Extension and Amendment
Ordinance, 1972 Andhra Pradesh Ordinance
No. 6 of 1972) promulgated by the Governor
of Andhra Pradesh on the 23rd December,
1972 under provisions of article 213 (2)(a) of
the Constitution read with clause (c)(iii) of the
proclamation dated the 18th January, 1973
issued by the President in relation to the State
of Andhra Pradesh [Placed in library See
No. LT-4488/73].

NOTIFICATION RE. SAMASTIPUR CENTRAL
SUGAR CO., LTD.

THE DEPUTY MINISTER IN THE
MINISTRY OF INDUSTRIAL DEVE-
LOPMENT (SHRI PRANAB KUMAR
MUKHERJEE) : I beg to lay on the Table
a copy of Notification No. S.O. 742(E) (Hindi
and English versions) published in Gazette
of India dated the 11th December, 1972 re-
garding management of Messrs Samastipur
Central Sugar Company Limited, Samastipur,
District Darbhanga (Bihar), under sub-
section (2) of section 18A of the Industries
(Development and Regulation) Act, 1951.
[Placed in library. See No. LT-4489/73].

(Interruptions)

MR. SPEAKER : On the Kothari Com-
mission's report, I allowed a short notice
question.

(Interruptions)

MR. SPEAKER! : If you want to have a
discussion on Kothari Commission report
you are welcome to have it. But I am no
going to allow this kind of thing every day
in the House. I am not allowing this.

(Interruptions)

MR. SPEAKER : Do not take the time
of the House like this. There are so many
subjects that are already pending. Members
should realise what they are doing.

(Interruptions)

MR. SPEAKER : Mr. Banerjee, your
Motion under Rule 337 is not necessary
I have already accepted a Calling Attention

COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS
TWENTY-FOURTH REPORT

SHRI GIRIDHAR GOMANGO (Kora-
pat) : Mr. Speaker, Sir, I beg to present
the twenty-fourth Report of the Committee
on Private Members' Bills and Resolutions.

GENERAL BUDGET 1973-74—GENERAL
DISCUSSION—contd.

MR. SPEAKER : We will now resume
further discussion on the General Budget.
The Finance Minister will reply at 4-45 P.M.

Shri Sathe was on his legs. He will
continue.

SHRI VASANT SATHE (Akola) Sir, the
dominant position and the stranglehold of
the capitalist private sector continues on
our economy. In spite of our tall-talk
of acquiring the 'commanding heights';
even now, 86.4 per cent of the net product
is produced in the private sector and over
90 per cent of the net value added to the
domestic product originates outside the
public sector. About 73 per cent. of the
total capital employed in the corporate
sector is commanded by the private sector.
With about 70 per cent of the gross fixed
assets in its hands, the private sector has at
its disposal over 90 per cent. of the net
value added, that is, the surplus value.
Let us see how the income is distributed
in this country ? As I have pointed out,
the national income increased by 45 per cent.
We don't know where 29 per cent of the
national income has gone because there has
been a rise only of 13 per cent in the *per
capita* income. My study of the figures of